

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I am sorry I was not here.

SHRI S. KANDAPPAN: The Minister is very clear in his mind as to how many mills have been affected, how many labourers have been thrown out of employment, etc. If he is a, responsible minister, he would have been considering this matter in the past months. The supplementary demand shows that they are going to incur additional expenditure to the tune of Rs. 1.36 crores to improve sick mills. There is no explanation as to how with this money they are going to cope up with the problem.

SHRI DINESH SINGH: We have been in touch with the Madras Government in this matter from time to time. There had been requests from the Government of Madras to give them some financial accommodation for helping the spinning mills there, and we have been doing that. So far as the question of sick mills is concerned, that is a long-term proposal for which we have asked for about Rs. 1.25 crores for the Textile Corporation this year. This will have to be improved upon in the following years. In the few months that are remaining in this financial year, we do not think we would require any further amount of money.

श्री कंबर लाल गुप्त : मेरे सवाल का जवाब होम मिनिस्टर दे दें तो अच्छा रहे । एक तो मुस्लिम मैजोरिटी डिस्ट्रिक्ट कैरल के बारे में मैंने कहा था । केन्द्र का क्या नजरिया है वह गृह मंत्री जी बता दें ।

दूसरी बात मैंने काश्मीर के बारे में कही थी कि काश्मीर के कनवेंशन में कुछ लोगों को पाकिस्तान से आने दिया गया । क्या कुछ और बुकिया ग्रन्डरस्टैंडिंग है हिन्दुस्तान की पाकिस्तान के साथ काश्मीर के बारे में ? क्या आप रीटरेट करेंगे कि दो तिहाई जो काश्मीर उनके हिस्से में है वह भी हमारा है और आप बाटंर नहीं करेंगे पाकिस्तान से इस मामले में ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): This has been

raised and answered many times here. Occupied Kashmir is part of India.

SHRI KANWAR LAL GUPTA: You will not make any compromise over Kashmir ?

SHRI Y. B. CHAVAN: How can there be a compromise about the territory of India ?

So far as the creation of that district in Kerala is concerned, it is a very wise thing not to express any views here. It is a matter concerning the State Government. Sometimes when it suits them, they want the Government of India to express its views about States. But when we want to express an opinion, they say, it is interference in the State affairs. I will be glad if such a district is not created.

MR. SPEAKER: No cut motions have been moved. I will put the demands.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following demands entered in the second column thereof—

Demands Nos. 3, 13, 34, 74, 113, 117, 120, 126 and 127."

The motion was adopted.

19.17 hrs.

APPROPRIATION (No. 5) BILL,* 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGAN-NATH PAHADIA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69.

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-12-68.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69."

The motion was adopted.

SHRI JAGANNATH PAHADIA: I introduce* the Bill. I beg to move:**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 2 and 3, clause 1, the Schedule, the Enacting Formula and the Title stand part of Bill."

The motion was adopted.

Clauses 2 and 3, clause 1, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.20 hrs.

DEMANDS* FOR SUPPLEMENTARY GRANTS (BIHAR), 1968-69

MR. SPEAKER: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Bihar for 1968-69.

DEMAND NO. 2—LAND REVENUE

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 97,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969 in respect of 'Land Revenue.'"

DEMAND NO. 4—TAXES ON VEHICLES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 40,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Taxes on Vehicles.'"

DEMAND NO. 5—STAMPS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,85,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Stamps.'"

DEMAND NO. 9—STATE LEGISLATURES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,09,84,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges

* Introduced/moved with the recommendation of the President.

** Moved with the recommendation of the President.